

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
RAJYA SABHA
QUESTION NO 27.11.2009
ANSWERED ON**

INCIDENTS OF DAMAGE TO RAILWAYS PROPERTY .

1028

SHRI N.R. GOVINDARAJAR

Will the Minister of COAL RAILWAYS be pleased to state :-

- (a) whether it is a fact that damaging railway property and stone pelting on trains have been happening regularly across the country and same are not being reported;
- (b) if so, the details thereof;
- (c) whether it is also a fact that only six FIRs lodged in 9 months by Railways whereas Railways spends huge amount on repairing etc; and
- (d) if so, the steps taken by Government to make damaging of Railway properties non-bailable crime and impose severe penalties?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI E. AHAMED)

(a) to (c) No, Sir. There have been stray incidents of Damage of Railway property and stone pelting on train. During the year 2009 (upto October). 92 cases have been reported over zonal Railways for which FIRs were lodged with concerned Government Railway Police Station/ Local Police Station/ Railway Protection Force Post.

(d) The offence of damage to Railway property is non-bailable as defined in section 151, 152 of The Railways Act, 1989.